

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.47/(MAH)/2014
CA No.


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES: Shri Jagdish Deore
V/s.
M/s. Meliorate Clinical Research Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
9.1.2017	Adv. Umesh Pawar	Advocate for R-1 to 3	

ORDER

T.C.P. No. 47/397-398/CLB/MB/MAH/2014

1. None present from the side of the Petitioner. Ld. Representative appeared for R-1-3. He has stated that as per the direction he is willing to give inspection of documents to the Petitioner.
2. He has further suggested that whatever documents are in the custody of R-1, the Respondents wants to give inspection to the Petitioner, as well as, the copy can be handed over to the Petitioner in the court itself.
3. For handing-over of the copies of the documents stated to be in possession of the R-1, the Respondents along with the documents and Petitioner both are directed to be present on 18.01.2017.
4. Thereafter, the matter shall be enlisted for hearing on 09.02.2017. The Respondents shall communicate both the dates to the Petitioners.

Dated: 9th January, 2017.

Sd/-
M. K. SHRAWAT
Member (Judicial)